

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

CENTRAL ZONAL BENCH, BHOPAL

IN THE MATTER OF

ORIGINAL APPLICATION NO. 07/2025 (CZ)

KAMLESH ROJ

....APPLICANT

VERSUS

STATE OF RAJASTHAN & ORS.

....RESPONDENTS

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Vaibhav Thakuria

Counsel for RSPCB

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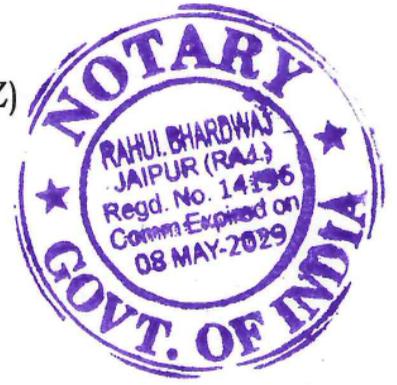
vaibhavthakuria@gmail.com

Place: JAIPUR

Date: 29.08.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL

IN THE MATTER OF
 ORIGINAL APPLICATION NO. 07/2025 (CZ)



KAMLESH ROJ

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STATE OF RAJASTHAN & ORS.

....RESPONDENTS

ACTION TAKEN REPORT ON BEHALF OF RAJASTHAN STATE
POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER
DATED 09.05.2025 PASSED BY THIS HON'BLE TRIBUNAL

It is humbly submitted by the Rajasthan State Pollution Control Board as under:

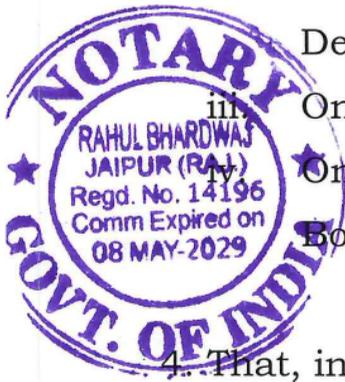
1. That the issues raised in the present Original Application are protection of Historical Hingonia Dam from the encroachment from the local residence violating the environmental norms and damaging the area of water body.
2. That Rajasthan State Pollution Control Board is board constituted under the section 4 of the Water (Prevention and Control of Pollution) Act, 1974. That after the enactment of the Environment (Protection) Act, 1986 the scope of the activities of the Board were further widened and the State Board is engaged in implementation of the rules made under the Environment Protection Act, 1986.
3. That this Hon'ble Tribunal vide its order dated 21.01.2025 issued notice to all the respondents and further constituted a

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NOTARY PUBLIC 29 AUG 2025
JAIPUR (RAJ.) INDIA

committee to visit the place, examine the facts, take remedial measures and submit the factual report and action taken report. That this Hon'ble Tribunal constituted a committee consisting of:

- i. One representative from Principal Secretary, Water Resource Department, Govt. of Rajasthan.
- ii. One representative from the Principal Secretary, Urban Development and Housing, Govt. of Rajasthan, Jaipur.
- iii. One representative from the CPCB, Rajasthan.
- iv. One representative from the Rajasthan Pollution Control Board.



4. That, in compliance of the order dated 21.01.2025 passed by this Hon'ble Tribunal, the joint inspection was held and the report of the Joint Committee is already on record.

5. That it is submitted that in accordance with the observation of the Joint Committee report, the State PCB had issued show cause notices to all the violators of the environmental rules. The show cause notices were issued to the following Project Proponents:

- i. M/s Jogi Real Home Pvt. Ltd
- ii. M/s Panchsheel Buildtech Pvt Ltd
- iii. M/s Mangalam Builders
- iv. M/s Grassfield Riviera Resort
- v. M/s Brijastha Contruction Pvt Ltd

6. It is submitted that the except M/s Mangalam Builders, all the above named Project Proponent in the preceding Para failed to reply to the show cause notice issued by the RSPCB. Accordingly, the RSPCB has issued direction for closure under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 to the following Respondents:

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 JAIPUR (RAJ.) INDIA

7 9 AUG 2025

- i. M/s Jogi Real Home Pvt. Ltd
- ii. M/s Panchsheel Buildtech Pvt Ltd
- iii. M/s Grassfield Riviera Resort
- iv. M/s Brijastha Contruaction Pvt Ltd



A true copy of the closure directions issued are marked and annexed collectively herein as **Annexure - C/1 (Colly)**

7. It is submitted that M/s Mangalam Builders applied for Consent to Establish vide application dated 04.06.2025. That after thorough examination of the application dated 04.06.2025 by the RSPCB, the application was found to be incomplete and subsequently a show cause for intended refusal of Consent to Establish dated 13.08.2025 was issued to the M/s Mangalam Builders.

A true copy of the Show Cause notice dated 13.08.2025 issued to M/s Mangalam Builders is marked and annexed herein as **Annexure - C/2**

8. That the instant Action Taken Report has been supported by way of an affidavit.

Rajasthan State Pollution Control Board

Through

Vaibhav Thakuria
Counsel for RSPCB

+91 7579282001

vaibhavthakuria@gmail.com

Place: Jaipur

Date: 29.08.2025

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JAIPUR (RAJ.) INDIA

29 AUG 2025.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL

IN THE MATTER OF
 ORIGINAL APPLICATION NO. 07/2025 (CZ)

KAMLESH ROJ

....APPLICANT



VERSUS

STATE OF RAJASTHAN & ORS.

....RESPONDENTS

AFFIDAVIT IN SUPPORT OF ACTION TAKEN REPORT

I, Vivek Goel, S/o Late Sh. N. C. Goel, Age- 55, currently posted as Regional Officer in Regional Office Jaipur (South) RSPCB, having its office at 8/263, Malviya Nagar, Jaipur, do hereby solemnly affirm on oath as under:

1. That I am the officer In-charge on behalf of Rajasthan State Pollution Control Board, and fully conversant with the facts of the case and hence competent to swear on this affidavit
2. That I am filing the Action Taken Report in compliance of this Hon'ble Tribunals order, the contents of which are true and correct to the best of my knowledge and belief and based on the document filed along with the Action Taken Report

ATTESTED
[Signature]
NOTARY PUBLIC
JAIPUR (RAJ.) INDIA

29 AUG 2025

[Signature]
Deponent

VERIFICATION

I the above named deponent do hereby verify that the contents of the affidavit above are true and correct and no material fact has been concealed.

Signed and verify on this 29th day of August, 2025 at Jaipur.


Deponent



ATTESTED


NOTARY PUBLIC
JAIPUR (RAJ.) INDIA

29 AUG 2025 .



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
 Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



Annexure → C-1

Registered Post

No. RPCB/ROJP/S/Legal-69/ 4761 - 4764

Date: 14/8/25

M/s Panchsheel Buildtech Pvt. Ltd.,
 G-34, Sector-63, Noida-201301
 Email-sales@panchsheelgroup.com

Sub: - Directions for closure under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: - SCN issued vide letter dated 06.05.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions as under: -

1. Whereas, the Water Act has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air Act has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.



Regional Office Jaipur (South)

Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur

Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



7. And whereas in exercise of the powers conferred under the said Act, the Government of India had made the Hazardous Waste (Management & Handling) Rules, 1989. These rules have been superseded by the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 vide Notification dated 04/04/2016, except in respect of things done or omitted to be done before such supersession (hereinafter referred to as the Rules).
8. And whereas the occupier and the operator of a facility/ industry, under the rules you have duty to take all steps to ensure that the aforesaid hazardous wastes are handled without any adverse effects to human health and the environment as also treat and dispose of such wastes in accordance with the procedure and in compliance with the standards prescribed under the rules.
9. And whereas, you are operating a township project in the name & style of **M/s Panchsheel Park**, (hereinafter referred as 'the unit/industry') at **NH-8, Shyam Nagar, Ajmer Road, Jaipur**, for township development.
10. And whereas, unit has established and being operated without having valid Consent to Establish & Consent to Operate under the Air Act and the Water Act from the Board which is clear violation of the provisions of the Water Act and the Air Act.
11. And whereas, a Show Cause Notice was issued vide letter dated 06.05.2025 for the non-compliances mentioned therein.
12. And whereas, you have failed to submit the reply of the said letter, so far.
13. And whereas above stated non- compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
14. And whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent further pollution being caused by the industry and for non-compliances of the provisions of the Air Act and the Water Act, the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and 33A of the Water Act, issue following directions :-

- a) **You are directed to immediately close down your unit forthwith.**
- b) **Executive Engineer (O&M), JVVNL, Dudu, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.**

Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine

(Vivek Geel)
Regional Officer

Copy to following for information and necessary action-

1. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.



Regional Office Jaipur (South)

Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur

Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



2. The District Collector, Jaipur with the request to close down unit M/s Panchsheel Park, at NH-8, Shyam Nagar, Ajmer Road, Jaipur.
3. Executive Engineer (O&M), JVVNL, Dudu, Jaipur with request to direct the concerning for the disconnection of electricity supply of M/s Panchsheel Park, at NH-8, Shyam Nagar, Ajmer Road, Jaipur.
4. Master file of direction.


Regional Officer *ok*



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
 Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



Registered Post

No. RPCB/ROJP/S/Legal-69/ 4747-4751

Date: 13/8/25

**M/s Grassfield Riviera Resort,
 Indicity, Mahela, Near Bagru,
 Ajmer jaipur Express Way, Nh 8,
 District-Jaipur-303007.**

Sub: - Directions for closure under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: - SCN issued vide letter dated 06.05.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions as under: -

1. Whereas, the Water Act has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air Act has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.



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Rajasthan State Pollution Control Board

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5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
7. And whereas in exercise of the powers conferred under the said Act, the Government of India had made the Hazardous Waste (Management & Handling) Rules, 1989. These rules have been superseded by the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 vide Notification dated 04/04/2016, except in respect of things done or omitted to be done before such supersession (hereinafter referred to as the Rules).
8. And whereas the occupier and the operator of a facility/ industry, under the rules you have duty to take all steps to ensure that the aforesaid hazardous wastes are handled without any adverse effects to human health and the environment as also treat and dispose of such wastes in accordance with the procedure and in compliance with the standards prescribed under the rules.
9. And whereas, you are operating a hotel/resort in the name & style of **M/s Grassfield Riviera Resort**, (hereinafter referred as 'the unit/industry') **at Indicity, Mahela, Near Bagru, Ajmer Jaipur Express Way, Nh 8, District-Jaipur** and the process is such that it generates polluted trade/domestic effluent & air emissions.
10. And whereas, unit has established and being operated without having valid Consent to Establish & Consent to Operate under the Air Act and the Water Act from the Board which is clear violation of the provisions of the Water Act and the Air Act.
11. And whereas, a Show Cause Notice was issued vide letter dated 06.05.2025 for the non-compliances mentioned therein.
12. And whereas, you have failed to submit the reply of the said letter, so far.
13. And whereas above stated non- compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
14. And whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.



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Therefore, in order to prevent further pollution being caused by the industry and for non-compliances of the provisions of the Air Act and the Water Act, the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and 33A of the Water Act, issue following directions :-

- a) You are directed to immediately close down your unit forthwith.
- b) Executive Engineer (O&M), JVVNL, Dudu, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.

Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.


 (Vivek Goel)
 Regional Officer

Copy to following for information and necessary action-

1. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
2. The District Collector, Jaipur with the request to close down unit M/s Grassfield Riviera Resort, at Indicity, Mahela, Near Bagru, Ajmer Jaipur Express Way, Nh 8, District-Jaipur.
3. Executive Engineer (O&M), JVVNL, Dudu, Jaipur with request to direct the concerning for the disconnection of electricity supply of M/s Grassfield Riviera Resort, at Indicity, Mahela, Near Bagru, Ajmer Jaipur Express Way, Nh 8, District-Jaipur.
4. Master file of direction.


 Regional Officer



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 Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



Registered Post

No. RPCB/ROJP/S/Legal-69/ 4753-4756

Date: 14/8/25

M/s Jogi Real Home Pvt. Ltd.,
 F-101-102, Dhanshri Tower-2,
 Central Spine Vidhyadhar Nagar, Jaipur
 Email- info@jogirealhome.com

Sub: - Directions for closure under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: - SCN issued vide letter dated 06.05.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter called as 'the Water Act') for violation of various provisions as under: -

1. Whereas, the Water Act has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air Act has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.



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7. And whereas in exercise of the powers conferred under the said Act, the Government of India had made the Hazardous Waste (Management & Handling) Rules, 1989. These rules have been superseded by the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 vide Notification dated 04/04/2016, except in respect of things done or omitted to be done before such supersession (hereinafter referred to as the Rules).
8. And whereas the occupier and the operator of a facility/ industry, under the rules you have duty to take all steps to ensure that the aforesaid hazardous wastes are handled without any adverse effects to human health and the environment as also treat and dispose of such wastes in accordance with the procedure and in compliance with the standards prescribed under the rules.
9. And whereas, you are operating a township project in the name & style of M/s Virat City, (hereinafter referred as 'the unit/industry') at Mahala, NH-8, Ajmer Road, Jaipur, for township development.
10. And whereas, unit has established and being operated without having valid Consent to Establish & Consent to Operate under the Air Act and the Water Act from the Board which is clear violation of the provisions of the Water Act and the Air Act.
11. And whereas, a Show Cause Notice was issued vide letter dated 06.05.2025 for the non-compliances mentioned therein.
12. And whereas, you have failed to submit the reply of the said letter, so far.
13. And whereas above stated non- compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
14. And whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent further pollution being caused by the industry and for non-compliances of the provisions of the Air Act and the Water Act, the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and 33A of the Water Act, issue following directions :-

- a) You are directed to immediately close down your unit forthwith.
- b) Executive Engineer (O&M), JVVNL, Dudu, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.

Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

(Vivek Goel)
 Regional Officer

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Rajasthan State Pollution Control Board

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2. The District Collector, Jaipur with the request to close down unit M/s Virat City, at Mahala, NH-8, Ajmer Road, Jaipur.
3. Executive Engineer (O&M), JVVNL, Dudu, Jaipur with request to direct the concerning for the disconnection of electricity supply of M/s Virat City, at Mahala, NH-8, Ajmer Road, Jaipur.
4. Master file of direction.


Regional Officer
by



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Rajasthan State Pollution Control Board

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 Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



Registered Post

No. RPCB/ROJP/S/Legal-69/ 4757 - 4760

Date: 14/8/25

M/s Brijasha Construction Pvt. Ltd.,
 187, goverdhan colony, near vivek vihar metro station ,
 Jaipur, Rajasthan 302019
 Email- info@jogirealhome.com

Sub: - Directions for closure under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 and section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: - SCN issued vide letter dated 06.05.2025.

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1. Whereas, the Water Act has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air Act has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.



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7. And whereas in exercise of the powers conferred under the said Act, the Government of India had made the Hazardous Waste (Management & Handling) Rules, 1989. These rules have been superseded by the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 vide Notification dated 04/04/2016, except in respect of things done or omitted to be done before such supersession (hereinafter referred to as the Rules).
8. And whereas the occupier and the operator of a facility/ industry, under the rules you have duty to take all steps to ensure that the aforesaid hazardous wastes are handled without any adverse effects to human health and the environment as also treat and dispose of such wastes in accordance with the procedure and in compliance with the standards prescribed under the rules.
9. And whereas, you are operating a township project in the name & style of **M/s Brijasha Ocean**, (hereinafter referred as 'the unit/industry') **at Mahala, NH-8, Ajmer Road, Jaipur**, for township development.
10. And whereas, unit has established and being operated without having valid consent to establish & consent to operate under the Air Act and the Water Act from the Board which is clear violation of the provisions of the Water Act and the Air Act.
11. And whereas, a show cause notice was issued vide letter dated 06.05.2025 for the non-compliances mentioned therein.
12. And whereas, you have failed to submit the reply of the said letter, so far.
13. And whereas above stated non- compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
14. And whereas the State Board in order to prevent and control air and water pollution being caused by the industry is competent to issue any directions under section 31A of the Air Act and section 33A of the Water Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent further pollution being caused by the industry and for non-compliances of the provisions of the Air Act and the Water Act, the State Board in exercise of the powers conferred upon it under section 31A of the Air Act and 33A of the Water Act, issue following directions :-

- a) **You are directed to immediately close down your unit forthwith.**
- b). **Executive Engineer (O&M), JVVNL, Dudu, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.**

Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

(Vivek Goel)
 Regional Officer

Copy to following for information and necessary action-

1. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
2. The District Collector, Jaipur with the request to close down unit M/s Brijasha Ocean, at Mahala, NH-8, Ajmer Road, Jaipur.



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



3. Executive Engineer (O&M), JVVNL, Dudu, Jaipur with request to direct the concerning for the disconnection of electricity supply of M/s Brijasha Ocean, at Mahala, NH-8, Ajmer Road, Jaipur.
4. Master file of direction.


Regional Officer



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Sector-8, Malviya Nagar, Jaipur
 Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



Regd. /E-mail

F. No. RPCB/ROJP(S)/Dudu-224/ 4747

Date: - 13/8/25

M/s Manglam Home Construction Company LLP & Others (Unit ID- 143536),
 7th Floor, Apex Mall, Lal Kothi, Tonk Road,
 Jaipur- 302015.

E-mail: ispooniamanglamgroup.com,

Sub: - Show Cause Notice for intended refusal of application for Consent to Establish under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Your application for Consent to Establish (Fresh) dated 04/06/2025.
 2. The Hon'ble NGT O.A. No. 07/2025 (CZ) Kamlesh Roj Vs. State of Rajasthan & Ors.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Residential Plot Developing Project is being established in the name & style of "Manglam World City" (hereinafter referred to as 'the Industry/Unit') at Plot No. - 550, 572, 573, 578, 849/554, 844/571, 553, 554, 839/555, 851/555, 840/556, 852/556, 559, 560, 561, 562, 563, 564, 569, 567, 566, 571, 547, 551, 548, 549, Manglam World City, Village- Nasota, Tehsil- Mozamabad, District- Jaipur, Rajasthan.



Regional Office (South)
Rajasthan State Pollution Control Board

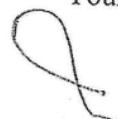
8/263, Sector-8, Malviya Nagar, Jaipur
 Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



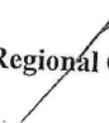
7. And whereas, "Manglam World City" is a respondent in the matter O.A. No. 07/2025 Kamlesh Roj V/s State of Rajasthan & Ors. pending before the Hon'ble NGT (Central Zone Bench).
8. And whereas, upon examination of your application for Consent to Establish (Fresh) under reference, it has been observed that the application is incomplete w.r.t. the following documents/information: -
 - a. In the Hon'ble NGT O.A. No. 07/2025 (CZ) Kamlesh Roj V/s State of Rajasthan & Ors., the applicant, Shri Kamlesh Roj, has alleged that the respondents have unlawfully converted Gair Khatedari land of the Hingonia Dam into their own name and established hotels, societies, car showrooms, etc., especially in the flowing area (Bahav Kshetra) and the catchment/submergence area (Doob/Bharav Kshetra), which serves as the main water source for the Dam. Allegations of encroachment in the submergence and catchment areas of the Dam have also been made. Therefore, you are required to submit a clarification/No Objection Certificate from the Revenue Department, Jaipur Development Authority, and Water Resources Department regarding the above matter.
9. And whereas, the above observations clearly indicate that the submitted application of Consent to Establish is not complete in all respect and therefore liable to be refused by the State Board.
10. And therefore, the Board hereby intends to refuse your application for Consent to Establish, as per the provisions of the Air & Water Acts.

In view of above, this **show cause notice** is being issued, as to why the Consent to Establish application under reference may not be refused. In case you wish to submit any objection/clarifications to above notice, please arrange to submit your clarification along with the supporting documents **within 15 days** from the issuance of this notice, failing to which Consent to Establish application under reference may be refused without any further notice.

Yours sincerely


 (Vivek Goel)
 Regional Officer

Copy to - Master file.


 Regional Officer